

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 02

CUSTOMS Appeal No. 194 of 2012-SM

[Arising Out Of OIA-72/COMMR-A-/JMN/2012 Dated- 24/07/2012 Passed By Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Atlantic Shipping Pvt Limited

Plot No. 12, Panchvati Colony,
G E Road, Sikka,
Jamnagar
Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

WITH

Customs Appeal No. 195 of 2012-SM

[Arising Out Of OIA-72/COMMR-A-/JMN/2012 Dated- 24/07/2012 Passed By Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Atlantic Shipping Pvt Limited

Plot No. 12, Panchvati Colony,
G E Road, Sikka, Jamnagar-Gujarat

.....Appellant

VERSUS

C.C.-Jamnagar(prev)

SHARDA HOUSE...BEDI BANDAR ROAD,
OPP. PANCHAVATI, JAMNAGAR
GUJARAT

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Sanjay Kumar, Superintendent (AR) for the Appellant

CORAM: HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)

FINAL ORDER NO. 12721-12722/2024

DATE OF HEARING: 13.11.2024

DATE OF DECISION:13.11.2024

Matters have come up on board three times earlier. Even last opportunity is afforded. Despite this, nobody has appeared nor any adjournment request has been made, even this time. Persistent non

appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi